

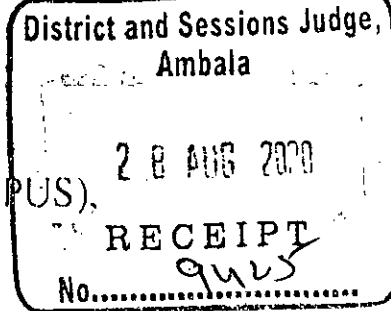
OFFICE OF CHIEF JUDICIAL MAGISTRATE-CUM-SECRETARY,
DISTRICT LEGAL SERVICES AUTHORITY, AMBALA.
(TEL. NO. 0171-2532142, Email Id : ambdlsa@gmail.com)

No. 5491

Dated: 28.08.2020.

To

The Chairman,
Permanent Lok Adalat (PLA),
Ambala.



Subject: Regarding postponement of e-Lok Adalat for 18.09.2020 in place of 29.08.2020 across the State of Haryana.

Sir

Please find enclosed herewith letter No. 6128-6216/JSS-1/2020/MS/HALSA dated 28.08.2020 along with Standard Operating Procedure for E-Lok Adalat as received from the office of L.d. Member Secretary, HALSA, Panchkula, for information and necessary action.

CJM/Secretary,
DLSA, Ambala.

Endst. No. 5492

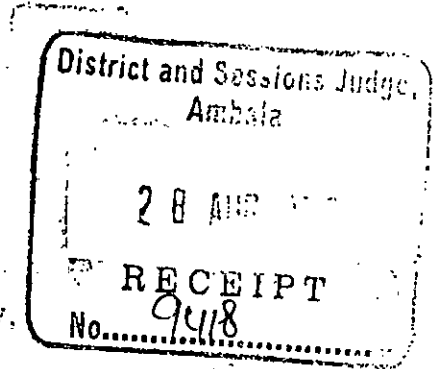
Dated: 28.08.2020

A copy is forwarded to the learned District & Sessions Judge-cum-Chairman, District Legal Services Authority, Ambala, for information please.

Endst No-16284-304 Dt 21/8/2020
SD/Comptroller Clerk to noty
copy forwarded to all the
judicial offices for information
& necessary action

CJM/Secretary,
DLSA, Ambala.

District & Sessions Judge,
Ambala
28.08.2020



From

Member Secretary,
Haryana State Legal Services Authority,
Institutional Plot No. 9, Sector-14,
Panchkula (Haryana).

To,

1. All the Ld. District & Sessions Judges-cum-Chairpersons,
District Legal Services Authorities,
In the State of Haryana
2. All the Chief Judicial Magistrates-cum-Secretaries,
District Legal Services Authorities,
In the State of Haryana
3. The Chairpersons,
Permanent Lok Adalats (Public Utility Services)
In the State of Haryana
4. All the Chairpersons,
Sub Divisional Legal Services Committees,
In the State of Haryana

No. 628-6216 JSS-1/2020/MS/HALSA
Dated, Panchkula, the 28/8/2020

Subject: Regarding postponement of e-Lok Adalat for 18.09.2020 in place of 29.08.2020 across the State of Haryana.

Reference: This Authority letter No.5592-5669/2020/MS/HALSA, dated 07.08.2020

Sir/Madam,

Apropos the captioned subject and the letter under reference.

The e-Lok Adalat was scheduled for 29.08.2020 at District/Sub Division level and on 28.08.2020 at Permanent Lok Adalats (Public Utility Services) of Haryana through video conferencing.

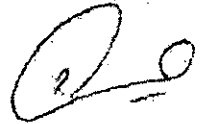
Now, Hon'ble Punjab and Haryana High Court vide order dated 27.08.2020 has informed that keeping in view the prevailing pandemic situation arising due to outbreak of the COVID-19 and having regard to the steps taken by States of Punjab, Haryana and U.T. Chandigarh to impose strict lockdown during the weekends (i.e. Saturdays and Sundays), Hon'ble the Chief Justice has been pleased to order as under:

"..... The Subordinate Courts in the States of Punjab, Haryana and U.T. Chandigarh as well as establishment of this Court be kept closed on every working Saturday for the time being till further orders. However, officers/officials of the Subordinate Courts as well as of this Court shall continue to work from home on said days and shall not leave the Station without the prior permission of competent authority."

Hon'ble Mr. Justice Rajiv Sharma, Judge, Punjab and Haryana High Court and Executive Chairman of this Authority has been pleased to reschedule the e-Lok Adalats on 18.09.2020 in place of 29.08.2020 across the State of Haryana through video conferencing. The Chairpersons, PLAs (PUS) shall also hold the e-Lok Adalats on 18.09.2020 through electronic modes such as video conferencing etc.

In view of above, you are requested to take appropriate action as per the Standard Operating Procedure (SoP) already circulated amongst all the stakeholders.

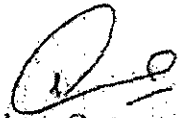
This is for your information and necessary action, please.



Member Secretary,
Haryana State Legal
Services Authority,
Panchkula

Endst. No. 6217 (JSS-I)/2020/MS/HALSA dated, Panchkula the 28/8

A copy is forwarded to the Member Secretary, National Legal Services Authority, New Delhi for information, only.



Member Secretary,
Haryana State Legal
Services Authority,
Panchkula

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